

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. : 1123**  
( TO BE ANSWERED ON THE 5th February 2026 )

**TECHNICAL FAULT IN FLIGHTS**

1123. SHRI LALJI VERMA

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Union Government has noticed an increase in incidents of technical faults in flights and if so, the details thereof;
- (b) the measures taken by the Government to reduce such technical faults;
- (c) the steps taken by the Government to check the frequent flight delays and cancellations across the country; and
- (d) the justification of the Government for the high prices of air tickets in the country?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): During last three years, technical faults reported in flights have decreased. Details are as follows:

Year	No. of technical faults
2023	448
2024	421
2025	353

(b): Directorate General of Civil Aviation (DGCA) has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements (CAR) encompassing all the aircraft and airport operators. The oversight process includes surveillances, spot checks and regulatory audits. The deficiencies observed during these audits are followed up with airlines for effective and corrective actions/closure. In case any violations/non-compliance to regulations is detected, enforcement actions are taken by DGCA.

DGCA has also issued Airworthiness Advisory Circular (AAC) no. 02 of 2024 on 28 Nov 2024, which requires the operator to report all occurrences to DGCA. Further, DGCA has released General Safety Circular 01 of 2025 dated 19.06.2025, titled “Comprehensive Special Audit to Assess the Aviation Ecosystem and Strengthen Aviation Safety Architecture.”

(c): Scheduled airlines operate their flights as per the approved Schedule. The flights may get delayed or cancelled due to various reasons such as weather, technical, operational, ATC, ramp, airport issues, reactionary, etc.

In order to reduce inconvenience caused to the passengers and to ensure facilitation for the air traveller in case of flight delay, DGCA has issued Civil Aviation Requirement (CAR) Section 3, Series M, Part IV titled as “Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights”.

(d): With the repeal of Air Corporations Act in March 1994, the Indian domestic aviation has been deregulated. Airlines have the flexibility to determine airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.

The Government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant and intervenes in exceptional circumstances by adopting measures like redistributing capacity across various sectors and imposing temporary fare caps, such as during Pandemic, Maha kumb, Pahalgam incident & recently massive Indigo flight disruptions.

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